

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

CP. No. 1080 / 2016

IN THE MATTER OF:

M/s. SKM Enterprises

.....PETITIONER

v.

M/s Aries India Limited

.....RESPONDENT

SECTION:

Under Section 433(e) & (f), 434(1)(a) and 439

Order delivered on 05.07.2017

Coram:

CHIEF JUSTICE M. M. KUMAR
Hon'ble President

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner :-

For the Respondent :-

ORDER


Learned Counsel for the petitioner at the outset has pointed out that for the company M/s Aries India Limited, various winding up petitions are pending in the Hon'ble High Court of Delhi. In that regard, reference has been made to the company petition no. 618/2015, 945/2016 and 984/2015. Copies of the orders pertaining to those petitions have been filed with the affidavit dated 02.06.2017. In view of the above learned counsel has submitted that present matter may also be referred to the Hon'ble High Court.

The submission made by the Learned Counsel is accepted. In terms of notification no. GSR 752 (E) dated 29.06.2017 the matter is sent back to the High

Deepak (05.07.2017)

Court to be heard by the Learned Company Judge alongwith the above mentioned petitions. Let the matter be placed before the Hon'ble The Chief Justice in the first instance. The parties through their Learned Counsel are directed to appear before the High Court on 11.07.2017.

The file be sent to the Hon'ble High Court immediately.


CHIEF JUSTICE M. M. KUMAR
PRESIDENT


(DEEPA KRISHAN)
MEMBER (TECHNICAL)